

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 874 of 2019

IN THE MATTER OF:

Shivshakti Elmech Private Limited

...Appellant

Versus

**Drake and Scull Water &
Energy Private Limited**

...Respondent

Present:

For Appellant : Mr. Vinod Chaurasia, Advocate

**For Respondent : Ms. Ridhima Gulati and Ms. Manisha Chaudhary,
Advocates**

O R D E R

29.08.2019 The Appellant has challenged the order of adjournment passed by the Adjudicating Authority (National Company law Tribunal), Chandigarh Bench, Chandigarh, which reads as follows:

“By consent of both the parties, the matter is adjourned to 18th September, 2019.”

Having heard the learned counsel appearing on behalf of the Appellant and Ms. Manisha Chaudhary, Advocate appearing on behalf of the Respondent, we are not inclined to interfere with the impugned order as no finding has been given by the Adjudicating Authority.

The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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